

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.547/97

Wednesday, this the 23rd day of April, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

J Pushpangadhan Nair,
Extra Departmental Delivery Agent, Ex.,
Theriyil Puthen Veedu,
Mylachal, Dammugham.P.O. - Applicant

By Advocate Mr G Sasidharan Champezhanthiyil

Vs

1. Sub Divisional Inspector of Post Offices, Neyyatinkara.
2. Superintendent of Post Offices, South Division, Thiruvananthapuram. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 23.4.97 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who has been working sporadically on various E.D. posts on provisional basis, made a representation to the Sub Divisional Inspector, Neyyatinkara on 1.2.97 requesting that he may be considered for appointment to the post of EDDA, Narayamuttom, EDMC, Kottaikal, ED Messenger, Poova, EDMC, Mayam, ED Packer, Perumpazhuthoorn or EDMC, Kudappanomoodu. Apprehending that the SDI would take steps

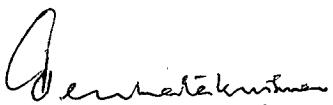
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to fill up these ED posts by placing requisition to the Employment Exchange without considering his claim, the applicant has filed this application for a direction to the respondents to consider his representation and pass appropriate orders as also a direction to consider his candidature when regular selection is made to fill up the existing ED vacancies under them.

2. We have heard Shri Sasidharan Chempazhanthiyil, counsel for applicant and Senior Central Government Standing Counsel for respondents. We do not find any right in the applicant to get a direction to the SDI to consider him for any one of the vacancies mentioned in his representation because in accordance with the method of recruitment, ED posts are to be filled considering applications received for each post. If the applicant considers that he is an eligible candidate for a particular post or several posts, it is upto him to make individual applications putting forth his candidature for the individual posts. In case the respondents unjustifiably refuse to consider his candidature, there may be a reason for the judicial intervention. On general application requesting the SDI to consider him for appointment towards a large number of posts, the applicant is not entitled to seek the intervention of the Tribunal. We find nothing in this

matter to be further deliberated. Therefore we reject this application under Section 19(3) of the Administrative Tribunals Act. No costs.

Dated, the 23rd April, 1997.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

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